

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 19 of 2017 &  
IA NO. 691 OF 2016**

**Dated: 08<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**ANSAL API**

**...Appellant(s)**

**Vs.**

**Uttar Pradesh Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh  
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Umesh Prasad for  
Mr. C. K.Rai for R.1

**ORDER**

Admit. Issue notice. Mr. Umesh Prasad takes notice on behalf of Respondent No.1 and undertakes to file vakalatnama within a week and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 27.04.2017. Dasti, in addition, is permitted.

List the matter on **27.04.2017**. In the meantime, learned counsel for the respondents may file reply on or before 9.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.03.2017 after serving copy on the other side.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**